

National Company Law Tribunal


Allahabad Bench

CP No. 98/ALD/2017
CA No. 79/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2017

NAME OF THE COMPANY: Granger Hotels Pvt Ltd

SECTION OF THE COMPANIES ACT: 230/232 of the Companies Act of 2013

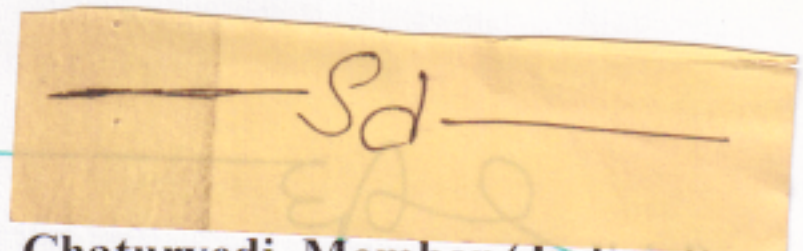
Sl. NO.	Name	Designation	Representation	Signature
1.	Pratik J. Nagar	Advocate	Petitioner	
2.	J. Nagar.	Senior Advocate	Petitioner	

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Sh. J. Nagar alongwith Sh. Pratik J. Nagar, Advocates for the transferor company. Sh. Dharendra Kumar proxy for the OL is present.

In the second stage motion petition, the learned counsel appearing for the company informs that the statutory period for hearing of the petition is 30 days from the date of publication of notice. Hence, further hearing to be fixed on or after completing 30 days of the date of publication of notice. We agree with such contention.

Meanwhile, the RD and OL to file their representation affidavit/report. Hence, the matter is fixed on 20th September, 2017.



Dated:08.09.2017

Sri H.P. Chaturvedi, Member (Judicial)

Typed by:
Kavya Prakash